

पर्यटन और नागर विमानन मंत्रालय में राज्य मंत्री (श्री अशोक गहलोत) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता। (द)

(ग) झांसी ग्वालियर तथा खजुराहो के काफी निकट है जहाँ के लिए इंडियन एयरलाइन्स पहले ही प्रचालन कर रही है।

Minimum qualification for Central Government jobs

1274. SHRI SHYAM SUNDAR MOHAPATRA: Will the PRIME MINISTER be pleased to state whether Government propose to prescribe ten plus two as the minimum qualification for the Central Government jobs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO): There is yet no proposal under consideration to prescribe 10 plus 2 as the minimum qualification for the Central Government jobs.

Allotment of land by IAAI to private firms for Construction of Hotels/Beautifications

1275. SHRI BHAGATRAM MANHAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the International Airports Authority of India has allotted land adjoining to their hotel under construction in Bombay to the Leela Penta Hotels for construction/beautification;

(b) if so, on what terms and conditions;

(c) whether it is also a fact that some other firms have also requested the IAAI for allotment of land adjoining their plot proposed for construction of a hotel for the same purpose;

(d) if so, what are the details thereof;

(e) whether it is a fact that the said land is being used by unauthorised persons;

(f) if so, whether any action is being taken against them by Government; and

(g) by when the terms and conditions for allotment of the said land will be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT):

(a) The International Airports Authority of India has allotted land at Bombay Airport to M/s Leela Penta Hotels for construction of a hotel and flight kitchen, including beautification. The allotted land is, however, not adjoining any IAAI hotel under construction.

(b) An area of 18,000 Sq. mtrs. has been allotted on lease for a period of 30 years and another 11,000 Sq. mtrs. on licence basis for a period of 5 years. The current rate of lease rent/licence fee, is Rs 25/- per Sq mtr. per annum. In addition, the Company is required to pay 4 per cent of its gross turnover from the hotel and flight kitchen. The lease rent is subject to revision every three years.

(c) and (d) Yes, Sir. A private Company named M/s. Anmol Properties (Pvt.) Limited have requested for allotment of about 22,000 Sq. mtrs. of land adjoining the plot allotted to M/s. Leela Penta Hotels for construction of a hotel.

(e) Apart of this land is under unauthorised occupation.

(f) Appropriate action has been initiated to remove the encroachments.

(g) Since allotment of land for another hotel is not being considered for the present, the question of finalising the terms and conditions does not arise.

Posts of Inspectors in the Directorate of Welfare for SC/ST, Delhi Administration

1276. SHRI BHAGATRAM MANHAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that for the posts of inspectors in the Directorate of